

[Mr. Chairman]

respect of 'Agriculture' for the year ended the 31st day of March, 1951."

**DEMAND No. 54—SALT**

"That a sum of Rs. 28,88,199 be granted to the President to make good an excess on the grant in respect of 'Salt' for the year ended the 31st day of March, 1951."

**DEMAND No. 64—MISCELLANEOUS DEPARTMENTS**

"That a sum of Rs. 23,52,190 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Departments' for the year ended the 31st day of March, 1951."

**DEMAND No. 74—EXPENDITURE ON DISPLACED PERSONS**

"That a sum of Rs. 6,25,810 be granted to the President to make good an excess on the grant in respect of 'Expenditure on Displaced Persons' for the year ended the 31st day of March, 1951."

**DEMAND No. 80—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS**

"That a sum of Rs. 47,864 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Adjustments between the Union and State Governments' for the year ended the 31st day of March, 1951."

**DEMAND No. 82—CIVIL DEFENCE**

"That a sum of Rs. 8,287 be granted to the President to make good an excess on the grant in respect of 'Civil Defence' for the year ended the 31st day of March, 1951."

**DEMAND No. 83—PREPARATION PAYMENTS**

"That a sum of Rs. 58,62,358 be granted to the President to make good an excess on the grant in respect of 'Pre-partition Payments' for the year ended the 31st day of March, 1951."

**DEMAND No. 89A—VINDHYA PRADESH**

"That a sum of Rs. 2,83,049 be granted to the President to make good an excess on the grant in respect of 'Vindhya Pradesh' for the year ended the 31st day of March, 1951."

**DEMAND No. 96—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)**

"That a sum of Rs. 30,79,935 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)' for the year ended the 31st day of March, 1951."

**DEMAND No. 97—INDIAN POSTS AND TELEGRAPHS—STORES SUSPENSE (NOT MET FROM REVENUE)**

"That a sum of Rs. 1,13,72,975 be granted to the President to make good an excess on the grant in respect of 'Indian Posts and Telegraphs—Stores Suspense (Not met from Revenue)' for the year ended the 31st day of March, 1951."

**APPROPRIATION (NO. 5) BILL**

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services."

*The motion was adopted.*

**Shri M. C. Shah:** I introduce\* the Bill and beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services, be taken into consideration."

**Mr. Chairman:** The question is.....

**Shri S. L. Saksena** (Gorakhpur Distt.—North): Is it that you will straightway put it to the vote of the House without allowing us to speak?

**Mr. Chairman:** Generally the convention is that the Appropriation Bill in respect of Excess Demands is put through without any discussion. Can the hon. Member try to bring before the House a particular reason why this convention should not be followed in this case also?

**Shri S. L. Saksena:** If it is the convention I have no objection.

**Mr. Chairman:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year

ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services, be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 8, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri M. C. Shah:** I beg to move:

"That the Bill be passed."

**Shri S. L. Saksena:** Can we not speak at this stage?

**Mr. Chairman:** No. I hope the hon. Member would not press for it.

**Shri S. L. Saksena:** If there is a convention I do not want to press for it.

**Mr. Chairman:** Now I will put the motion to the House.

**Shri Kamath** (Hoshangabad): When there is no quorum in the House, this Appropriation Bill cannot be passed.

**Mr. Chairman:** Now that a question of quorum has been raised I have to take notice of it. The bell may be rung. Yes, now the quorum is there.

The question is:

"That the Bill be passed."

*The motion was adopted.*

#### HINDU SUCCESSION BILL

**The Minister of Legal Affairs** (Shri Pataskar): I think there are only about 5 minutes left.

**Mr. Chairman:** The hon. Minister may start now.

**Shri Pataskar:** I beg to move:

"That the Bill to amend and codify the law relating to intestate succession among Hindus, as passed by Rajya Sabha, be taken into consideration."

\*Introduced and moved with the recommendations of the President.